

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CA NO.34/C-II/2016

R.T. No. 22 A/2016

IN

CP NO. 50(ND)/2010

(Decided)

Maschinen Umwelttechnik Transportanlagen
Gesellschaft GmbH.

...Petitioner

Versus.

M/s Oswal FM Hammerle Textiles Ltd. & Ors.

...Respondents

Present: None.

Company Application No. 34/C-II/2016 in CP No. 50 (ND)/2010 was decided by this Tribunal on 09.01.2017. The office has put up the file for rectification of the typographical mistake in the Order dated 09.01.2017 as at the end of the order the date is typed as "January 09, 2016" instead of "January 09, 2017" though at the top of the first page of the order correct date was mentioned. Sub-rule (1) of Rule 154 reads as under:-

"Any clerical or arithmetical mistakes in any order of the Tribunal or error therein arising from any accidental slip or omission may, at any time, be corrected by the Tribunal on its own motion or on application of any party by way of rectification."

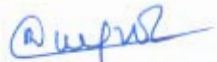
We have been informed that the aforesaid mistake came to notice while preparing the certified copy of the order. Typographical mistake as pointed out above be corrected and date of order on the last page be corrected as "January 09, 2017" instead of "January 09, 2016" and corrected order be


Accepted
✓

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again uploaded on the website of NCLT. Copy of this Order be also sent to both the parties.


(Justice R.P. Nagrath)
Member (Judicial)


(Deepa Krishan)
Member(Technical)

February 23, 2017

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